

**THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
NEW DELHI**

EXECUTION APPLICATION NO. 66 OF 2025  
IN  
ORIGINAL APPLICATION NO. 492 OF 2022

IN THE MATTER OF:

GREEN WOOD CITY VILLA JAN  
WELFARE SOCIETY THROUGH  
ITS PRESIDENT RAVINDRA SINGH .....APPLICANT

VERSUS

GODWIN CONSTRUCTION COMPANY  
PVT. LTD. THROUGH ITS DIRECTOR  
& ORS. ....RESPONDENTS

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**NEW DELHI**

**DATED: 16 .12.2025**

25<sup>th</sup>



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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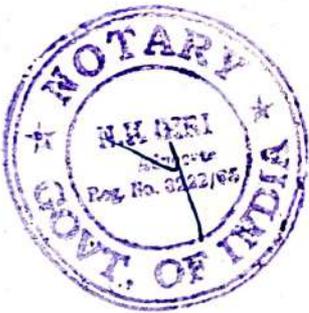
RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION  
CONTROL BOARD

I, Rajendra Prasad, S/o. late Shri Vishnu Ram, aged about 58 years, Regional Officer, Uttar Pradesh Pollution Control Board, Meerut, U.P. at present at New Delhi do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity, am well conversant with the facts and records of the present case and being authorized by U.P. Pollution Control Board, hence am competent to swear this affidavit.
2. That in the abovenoted Original Application this Hon'ble Tribunal pronounced the judgment on 04.03.2025 wherein certain directions have been issued.

*dh*

3. That for compliance of the said directions affidavit dated 25.09.2025 has been filed on 27.09.2025 on behalf of U.P. Pollution Control Board wherein it has been stated that the Project Proponent has not deposited the amount of Rs. 10 Crores imposed as Environment Compensation by this Hon'ble Tribunal, hence letter dated 30.06.2025 has been issued to District Magistrate, Meerut to recover the same.
  
4. That in reply to the same, report dated 29.10.2025 submitted by Collection Amin to the Tehsildar, Meerut was sent wherein it was mentioned that though in the revenue record the name of M/s. Godwin Construction Pvt. Ltd. has been recorded on Khasra No. 1628 measuring 0.7080 hectares but the same is old residential colony and the land has already been sold. It was further informed that the said company has already been dissolved and delisted by Government of India to Ministry of Corporate Affairs. It was further informed that Hon'ble High Court in case of demand raised by MDA has held that such a demand cannot be raised against the Ex Director and action can be taken against the assets of the Company. True copy of the said report is being enclosed herewith and marked as **Annexure-1.**
  
5. That the sewage generated in the colony is being connected with the sewer line of Meerut Development Authority which is connected to the STP. As far as criminal action is taken it is very humbly submitted that the Project Proponent i.e. Godwin Construction Pvt. Ltd. has already been dissolved long back before delivering of the judgment



*Oh*

by this Hon'ble Tribunal on 04.03.2025. However, the matter is being considered by the Board in this respect as to what action can be taken in this regard.

6. That the above response is being filed for kind consideration of this Hon'ble Tribunal and the U.P. Pollution Control Board seek further time to consider this matter and place the further compliance on record.

  
DEPONENT

VERIFICATION:

Verified at Meerut on this the 15<sup>th</sup> day of December, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

  
DEPONENT

ATTESTED NOTARY  
N. K. GIRI  
Advocate, Meerut  
Reg. No.-3222/05



तहसीलदार मेरठ।

महोदया,

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड पॉकेट-टी0सी0-3/2 पल्लवपुरम फेज-2 मोदीपुरम मेरठ के बाकीदार मै0 गाडविन कन्स्ट्रक्शन कम्पनी प्रा0लि0 द्वारा अधिकृत डायरेक्टर, श्री जितेन्द्र सिंह व श्री भूपेन्द्र सिंह, ग्रीन वुड सिटी निकट गाडविन होटल, बागपत बाईपास रोड मेरठ के विरुद्ध निर्गत वसूली माँग पत्र धनराशि अंकन 10,0000000/-रूपये के प्रकरण का सन्दर्भ ग्रहण करने का कष्ट करें जिसके अन्तर्गत क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड पॉकेट-टी0सी0-3/2 पल्लवपुरम फेज-2 मोदीपुरम मेरठ द्वारा वसूली माँग पत्र में उल्लेख किया है कि " मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नम्बर 492/2022 ग्रीन वुड सिटी विला जन वैलफेयर सोसायटी व अन्य गॉडविन कन्स्ट्रक्शन कम्पनी प्रा0लि0 मेरठ व अन्य में पारित आदेश दिनांक 04-03-2025 के द्वारा वाद में बाकीदार/उपरोक्त के विरुद्ध धनराशि अंकन 10,0000000/-रूपये की पर्यावरण क्षतिपूर्ति अधिरोपित की गयी है एवं इस सम्बन्ध में बोर्ड मुख्यालय द्वारा जिलाधिकारी मेरठ को वसूली प्रमाण पत्र प्रेषित किया गया है।

उक्त के सम्बन्ध में अवगत कराना है कि क्षेत्रीय अधिकारी प्रदूषण बोर्ड पल्लवपुरम मेरठ द्वारा निर्गत वसूली माँग पत्र संख्या 01/11-07-2025 जिलाधिकारी मेरठ महोदय के कार्यालय से वसूली हेतु प्राप्त हुआ। प्रश्नगत वसूली माँग पत्र में बाकीदार उपरोक्त को नियमानुसार आर0सी0 प्रपत्र-36 दिनांक 17-07-2025 को जारी कर तामील कराया गया। बाकीदार द्वारा निर्धारित समयावधि के अन्तर्गत बकाया धनराशि का भुगतान नहीं किया गया। अतः वसूली हित में बाकीदार उपरोक्त की माँग पत्र में उल्लिखित सम्पत्ति/मकान के स्वामित्व/चल/अचल सम्पत्ति के सम्बन्ध में राजस्व निरीक्षक/लेखपाल तहसील मेरठ से आख्या प्राप्त की गयी। क्षेत्रीय लेखपाल/राजस्व निरीक्षक तहसील मेरठ द्वारा अपनी आख्या उपलब्ध कराते हुए उल्लेख किया गया कि राजस्व ग्राम मलियाना तहसील व जिला मेरठ के खसरा संख्या 1628मि0 रकबा 0.7080है0 पर मैसर्स गाडविन कन्स्ट्रक्शन प्रा0लि0 द्वारा डायरेक्टर भूपेन्द्र सिंह वाजवा पुत्र गुरुवचन सिंह का नाम वतौर संक्रमणीय भूमिधर के रूप में दर्ज तो है परन्तु प्रश्नगत सम्पत्ति पूर्व में विक्रय की जा चुकी है और स्थलीय निरीक्षण में मौके पुरानी आवासीय कालोनी बनी हुई है। इसके अतिरिक्त कर अधीक्षक नगर निगम मेरठ से भी जानकारी प्राप्त की गयी। कर अधीक्षक नगर निगम मेरठ द्वारा अपनी आख्या में अवगत कराया गया है कि प्रश्नगत सम्पत्ति माँग पत्र में उल्लिखित बाकीदार/फर्म के नाम से न होकर होटल गाडविन, मै0 गोल्डन आयल सर्विस एवं गाडविन पब्लिक स्कूल के नाम से अभिलेखों में दर्ज है। श्री जितेन्द्र सिंह वाजवा से सम्पर्क करने पर उनके द्वारा बताया गया कि कम्पनी के बैंक खाते वर्ष 2021 में बैंको के साथ लेन-देन पूर्ण कर बन्द कर दिये गये थे, तदोपरान्त कम्पनी समाप्त कर दी गयी थी। उनके द्वारा यह भी जानकारी प्राप्त करायी गयी कि भारत सरकार के कम्पनी मामलों के मंत्रालय द्वारा भी इस कम्पनी का अस्तित्व समाप्त कर कम्पनी डी-लिस्ट की जा चुकी है। उपरोक्त कथनों के आधार पर उनके द्वारा जो साक्ष्य उपलब्ध कराये गये हैं वह संलग्न है।

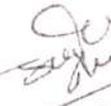
उक्त के अतिरिक्त श्री जितेन्द्र सिंह वाजवा द्वारा यह भी अवगत कराया गया कि मेरठ विकास प्राधिकरण द्वारा बाकीदार मै0 गाडविन कन्स्ट्रक्शन प्रा0लि0 द्वारा अधिकृत डायरेक्टर, मुख्य पता कार्यालय सी0एम0सी0, 38 छी0पी0 टैंक मेरठ के विरुद्ध निर्गत वसूली



मॉग पत्र धनराशि अंकन 457442743.63/-रूपये फर्म से वाहय विकास शुल्क की अवशेष धनराशि अंकन 273925261/-रूपये की वसूली हेतु प्रेषित किया गया था जिसमें मै0 गाडविन प्रा0लि0 द्वारा डायरेक्टर श्री जितेन्द्र सिंह बाजवा बाकीदार/फर्म कोई सम्पत्ति नहीं पाये जाने का कारण बताते हुए वसूली मॉग पत्र विभाग को वापस किया गया। श्री जितेन्द्र सिंह बाजवा द्वारा मा0 उच्च न्यायालय इलाहाबाद में उक्त वसूली मॉग पत्र के विरुद्ध रिट याचिका संख्या सी-12470/2023 जितेन्द्र सिंह बाजवा बनाम स्टेट ऑफ यू0पी0 व 4 अन्य योजित की गयी जिसमें मा0 उच्च न्यायालय इलाहाबाद द्वारा सुनवाई उपरान्त पारित आदेश दिनांक 13-04-2023 का अंश जिसमें उल्लेखित है कि " **In view thereof, the writ petition is disposed of, directing the District Magistrate, Meerut, to proceed on the demand notice against the assets of the Company i.e. fourth respondent, and not against the petitioner (Ex-Director), provided the petitioner is liable otherwise being a personal guarantor.**

चूंकि बाकीदार/फर्म वर्तमान में संचालित नहीं है और मा0 उच्च न्यायालय इलाहाबाद द्वारा स्पष्ट रूप से कम्पनी की सम्पत्ति से उक्त धनराशि वसूल करने का आदेश दिया गया है अतः डायरेक्टर से निजि तौर पर उक्त धनराशि वसूल नहीं की जा सकती है। इसके अतिरिक्त श्री जितेन्द्र सिंह बाजवा से सम्पर्क करने पर उनके द्वारा बताया गया कि कम्पनी के बैंक खाते वर्ष 2021 में बैंको के साथ लेन-देन पूर्ण कर बन्द कर दिये गये थे, तदोपरान्त कम्पनी समाप्त कर दी गयी थी। उनके द्वारा यह भी जानकारी प्राप्त करायी गयी कि भारत सरकार के कम्पनी मामलों के मंत्रालय द्वारा भी इस कम्पनी का अस्तित्व समाप्त कर कम्पनी डी-लिस्ट की जा चुकी है। उपरोक्त कथनों के आधार पर साक्ष्य उपलब्ध कराये गये हैं जो संलग्न है और कम्पनी के निजि डायरेक्टर से वसूली न की जाये यह प्राविधानित है। अतः ऐसी स्थिति में मॉग पत्र में उल्लिखित प्रश्नगत कम्पनी मै0 गाडविन कन्स्ट्रक्शन प्रा0लि0 मेरठ से मॉग पत्र में निहित धनराशि को वसूल कर पाना सम्भव प्रतीत नहीं हो पा रहा है। अतः वसूली मॉग पत्र मूल रूप से वापस किया जाना उचित प्रतीत होता है। तदनुसार वसूली मॉग पत्र वापस किया जाता है।

आख्या महोदय की सेवा में सादर प्रस्तुत है।

  
29/10/25

महोदय,

संग्रह उमीन आख्या सादर प्रेषित है

CRA

अग्रणी

30/10/25

अग्रणी

30/10/25

अग्रणी

अग्रणी



# Shiv Sagar Singh

Advocate

High Court Chamber No. 39,  
Office: G-11 Panch Shila Colony,  
Nawab Yusuf Road, Civil Lines,  
Allahabad.

Cell: 9415614789, 9889040292  
9198501888

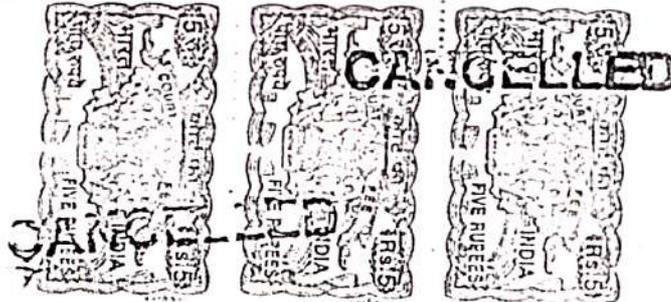
Writ C No 12470/2023 Distt - Meerut

Harendra Singh Barua

vs.

State of U.P. and 4 others.

order dated 13/4/2023





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HIGH COURT OF JUDICATURE AT ALLAHABAD

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Allahabad

Requisition Information								
Folio No.	Application Date	Case Type	Case No.	Year	Case filed at	Date of Judgment/Order	Court Fee	No. of Pages
75083 of 2024	1.4.2024	WRIC	12470	2023	Allahabad	13.4.2023	15.0	1

Printed/Prepared by	Authenticated by	Date of Issuance
Signature :-  Name :- Pragya Bhadauriya Designation :- Review Officer Employee No. :- E10720 Date of Printing :- 1.4.2024	Signature :-  Name :- Milan Gupta Designation :- Section Officer Employee No. :- 7534 Authenticated Copy ready on:-	04 APR 2024

Court No. - 42

Case :- WRIT - C No. - 12470 of 2023

**Petitioner :- Jitendra Singh Bajwa**

**Respondent :- State Of U.P. And 4 Others**

**Counsel for Petitioner :- Raghav Dev Garg, Sr. Advocate**

**Counsel for Respondent :- CSC, Shiv Prakash Gupta**

Hon'ble Suneet Kumar, J.

Hon'ble Rajendra Kumar-IV, J.

Heard learned counsel for the parties.

The petitioner claims to be an Ex-Director of a company being M/s Godwin Construction Pvt. Ltd., Meerut (respondent no. 4).

It is submitted that the petitioner resigned from the post of Director of the Company on 10.04.2022. In this backdrop, it is submitted that the impugned notice dated 15.03.2023, issued by the second respondent Vice Chairman, Meerut Development Authority, raising a demand notice to recover the dues against the Director of the Company, is per se illegal.

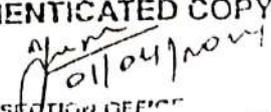
It is submitted that the Company being a limited company, the Director of the Company cannot be held liable for the outstanding dues / default committed by the Company. Reliance has been placed on the decision rendered by Supreme Court in *Rakesh Mahajan vs. State of U.P. and others*, 2019 SCC OnLine All 4766 : (2020) 2 All LJ 501.

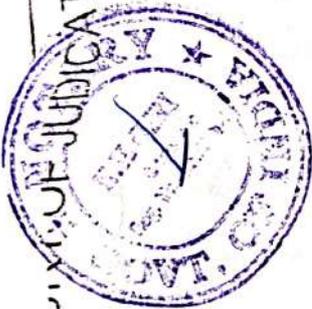
Be that as it may, legal proposition is not being disputed by the learned counsel for the respondents. He submitted that the Development Authority would proceed against the assets of the Company in accordance with law.

In view thereof, the writ petition is disposed of, directing the District Magistrate, Meerut, to proceed on the demand notice against the assets of the Company i.e. fourth respondent, and not against the petitioner (Ex-Director), provided the petitioner is liable otherwise being a personal guarantor.

**Order Date :- 13.4.2023**

Manoj

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 HIGH COURT, ALLAHABAD



# Ministry Of Corporate Affairs

Date : 15-07-2025 4:04:4pm

## Company Information

CIN	U45202UP1999PTC024555
Company Name	GODWIN CONSTRUCTION PRIVATE LIMITED
ROC Name	ROC Kanpur
Registration Number	024555
Date of Incorporation	29/06/1999
Email Id	godwinconstructionpriltd@gmail.com
Registered Address	38 CMC, CHIPPI TANK, Chhipi Tank, Meerut, Meerut, Uttar Pradesh, India, 250002
Address at which the books of account are to be maintained	-
Listed in Stock Exchange(s) (Y/N)	No
Category of Company	Company limited by shares
Subcategory of the Company	Non-government company
Class of Company	Private
ACTIVE compliance	ACTIVE Compliant
Authorised Capital (Rs)	2,00,00,000
Paid up Capital (Rs)	1,95,00,000
Date of last AGM	30/09/2022
Date of Balance Sheet	31/03/2022
Company Status	Strike Off

## Jurisdiction

ROC (name and office)

ROC Kanpur

RD (name and Region)

RD, Northern Region